

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3038
ANSWERED ON:13.12.2011
PROCUREMENT OF LEVY SUGAR
Panda Shri Prabodh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Union Government proposes to allow the State Governments to procure levy sugar from the Mills directly;
- (b) if so, the details thereof;
- (c) whether the said procurement would be undertaken by the States jointly with the Food Corporation of India; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Presently, the Central Government allocates levy sugar quota in favour of 25 states/ UTs which are called direct-allottee states and in favour of Food Corporation of India (FCI) for all North-Eastern States (except Sikkim), the State of J&K and the Island Territories of Andaman & Nicobar and the UT of Lakshadweep which are called FCI operated States. The allocated levy sugar is lifted directly from the sugar mills by the direct-allottee states and by the FCI in respect of FCI operated States. At present, there is no proposal under consideration of the Central Government to change the extant system of levy procurement.

(b),(c) & (d): Do not arise.